

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO. IV**

**E/MISC / 50870 of 2019
in Excise Appeal No. 50798 of 2017 [SM]**

[Arising out of Order-in-Appeal No. BHO-EXCUS-002-APP-404-16-17 dated 13.02.2017 passed by the, Commissioner (Appeals) CE, Raipur]

The Commissioner

Central Excise
Bilaspur, Central Excise Building
Tikarapara, Raipu-492 001.

...Appellant

Vs.

M/s Lafarge India Pvt. Ltd.

Arasmeta Cement Plant,
Gopal Nagar,
Distt. Janjgir –Champa (C.G.)

...Respondent

APPEARANCE:

Mr. Pradeep Gupta, Authorised Representative for the Department
Mr. Saurav Suman Sinha, Advocate Respondent

Coram: HON'BLE MRS. RACHANA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING : 25.10.2019
DATE OF DECISION: 25.10.2019

FINAL ORDER NO. 51416/2019

RACHNA GUPTA

Miscellaneous application seeking withdrawal of the impugned appeal has been filed by the Department, in accordance of Board's instructions dated 22/08/2019 issued under F. No. 390/Misc/116/2017-JC which has revised the pecuniary limit of this Tribunal.

In view thereof it is clear that now the appeal involving value of Rs. 50,00,000/- and above can be filed before this Tribunal. This limit earlier was of Rs. 20,00,000/-. Accordingly, the appeal in hand is allowed to be withdrawn. Miscellaneous application is hereby allowed.

Appeal, accordingly, stands dismissed as withdrawn.

[Dictated and pronounced in the Open Court]

**(Rachna Gupta)
Member (Judicial)**